

[Dr. K. L. Rao]

DW.II.32 (19)/68 dated the 10th April, 1969 to the Chairman of the said Tribunal. [Placed in Library. See No. LT-693/69.]

MR. SPEAKER: Before I go to the next item I would like to say something about some adjournment motions that have been given to me. Professor Ranga came to me yesterday morning a little agitated about the Government-sponsored bandh and all that. He wanted my permission to say a few words here. I said that it will raise a controversy. Therefore, I told him that I myself will raise it and ask for a statement from the Minister. He agreed to it (*Interruptions*). I do not want any controversy to be raised here and excitement to be created. Then it will be difficult for me. If you want to have a discussion there is absolutely no objection, but before that I would like the Home Minister to make a statement.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, at 6.30 today I will make that statement.

MR. SPEAKER: Meanwhile, this morning I got notice of some more motion. Shrimati Sucheta Kripalani and Shrimati Sharda Mukerjee want to have a discussion.

An Hon. Member: On what ?

MR. SPEAKER: About the Bengal matter. I have kept the motion pending. I have not taken any decision. Before I make up my mind let me hear the Home Minister.

SHRI H. N. MUKERJEE (Calcutta North East): Sir, you have to decide on the basis of some procedural matters. It must be on the basis of the adjournment motions or something given notice of by X. We take it that you are considering the admissibility of the adjournment motion pending the statement (*Interruptions*).

श्री कंबर लाल गुप्त (दिल्ली सदर) :
अध्यक्ष महोदय, मैंने आपको पत्र लिखा और मैंने अपने पत्र में यह लिखा कि रेल, हवाई जहाज और दूसरे...

MR. SPEAKER: Who do you want to explain all that? Again, you are complicating the whole thing. You need not explain

the main motion. That is exactly my difficulty. The motions are there by Shri Ranga, Shri Nath Pai, Shrimati Sucheta Kripalani and others. I do not want to go into the merits of the case now and I am not giving a ruling here and now. After hearing the Home Minister we shall consider whether it should come and, if so, when.

The Prime Minister will make a statement at 3.45 p. m. on the Telengana issue. The Prime Minister discussed the issue for two days with leaders. Evidently, she is making a statement. It will be at 3.45 p.m. today.

SHRI SHIVAJI RAO S. DESHMUKH (PARBHANI): Shri, I want a clarification on the papers laid.

MR. SPEAKER: No clarification now.

13.0 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Sir, with your permission, I rise to announce that Government Business in this House during the week commencing from Monday, the 14th April, 1969, will consist of:-

- (1) Further discussion and voting of the Demands for Grants under the control of the Department of Social Welfare.
- (2) Discussion and voting of the Demands for Grants relating to the Minister of:

Foreign Trade and Supply
Education and Youth Services
Information and Broadcasting
Defence

- (3) Consideration and passing of the Constitution (Twenty-Second Amendment) Bill, 1969, to be taken up on Tuesday, the 15th April, 1969, after disposal of Questions.

Some hon. Members rose—.

MR. SPEAKER: I am calling a meeting of the Business Advisory Committee. All these points can be raised in that meeting. After all, no decision will be taken on them now even if they are raised here. So, let us not spend time on that. Now, Shri V. C. Shukla.

13.10 hrs.

The Lok Sabha re-assembled after Lunch at eighteen minutes past Fourteen of the Clock.

13.08 hrs.

CORRECTION OF SQ NO. 335

DMC DUES OUTSTANDING AGAINST
CENTRAL GOVERNMENT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): During the course of supplementary questions regarding the Delhi Municipal Corporation's dues outstanding against the Central Government, I said that the Corporation owed Rs. 7 crores to the Government. What I meant to say was that the total liability of the D.M.C. was of the order of Rs. 7 crores. This was in respect of payments due to the Water Supply and Sewage Disposal Undertaking, loan instalments payable to Government, contractors and suppliers bills, arrears of dearness allowance, etc.

As regards my statement that before decisions could be taken on Reddy Report, the Morarka Commission had been appointed and the Morarka Commission was told to reconsider the matters and submit its report, I may like to clarify that Dr. Reddy submitted an interim report on 31-12-1966. Later in a meeting held on 7-3-1967 under the Chairmanship of Dr. Reddy, the Commission decided to review most of its recommendations after some additional studies had been made by them. Later when Shri Morarka was appointed Chairman in place of Dr. Reddy the Commission gave their revised interim report.

MR. SPEAKER: We will now take up the discussion on the Demands for Grants. The Food Minister will reply to the debate after the lunch interval. We will adjourn now and meet again at 2.15 p.m.

The Lok Sabha adjourned for lunch till fifteen minutes past fourteen of the clock.

MR. DEPUTY-SPEAKER *In the Chair.*

*DEMANDS FOR GRANTS-Contd.

MINISTRY OF FOOD AND AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION—
Contd.

*THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): Sir, I am grateful to the hon. Member and to the House for the words of cheer and encouragement that they had given to my Ministry. I shall share this. The major share, legitimately should go to the Indian farmer, the agricultural scientists, the administration and the extension workers who have all contributed in their own field towards this agricultural revolution in the country.

Agricultural scientists deserve special mention in this respect. The effort that they have been putting in and the original and fundamental research that they are carrying on for evolving high yielding varieties of seeds, which increase production several-fold, is one which has been primarily responsible for this agricultural breakthrough. They deserve all encouragement, all appreciation.

In any effort which wants to put our national economy on a sound footing, the greatest reward that one can give to the agricultural scientist is the appreciation which the nation has for it. Apart from that, I have been trying—the Indian Council of Agricultural Research is also trying—to create conditions congenial for research work for research scientists. I may assure the House that it will be my endeavour to create conditions in which the agricultural scientists

*Moved with the recommendation of the President.